

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) No.210 of 2021**

**In the matter of:**

Hardik Fakirchand Shah

Proprietor of Cotton Hub

Appellant

Vs

Male Square Retails Pvt Ltd

Respondent

**Present:**

Mr. Arjun Padhiyar, Mr Vikky Dang, Advocates for appellant.

**ORDER  
(Virtual Mode)**

**15.04.2021:** Notice directed against the respondent has been received back with the endorsement "Left". Learned counsel for the appellant submits that notice has been served upon respondent through email on 6<sup>th</sup> April, 2021 and he has already filed the affidavit through email. The same is not on record. Let hard copy of the affidavit be filed within a week. Appellant is permitted to file affidavit enclosing left out documents which have not been filed.

Post the matter for admission (after notice) on **30<sup>th</sup> April, 2021.**

Interim direction to continue.

**(Justice Bansi Lal Bhat)  
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)  
Member (Technical)**

**Bm/gc**